ORISSA REGULATION No. 1 OF 1953

THE KORAPUT AND GANJAM AGENCY LEGA! PRACTITIONERS REGULATION, 1953

[Received the assent of the President on the 20th April 1953, first published in an extraordinary issue of the Orissa Gazette, dated the 25th April 1953]

REGULATION

TO APPLY THE LEGAL PRACTITIONERS ACT, 1879 TO THE DISTRICT OF KORAPUT AND GANJAM AGENCY EXCLUDING THE KHONDMALS, THE CHOKPAD KHANDAM AND THE PANDAKHOL MUTTHA OF SURUDA MULIAHS

WHEREAS it is expedient to apply the Legal xvin of Practitioners Act, 1879, to the district of Koraput 1879. and Ganjam Agency excluding the Khondmals, the Chokpad Khandam and the Pandakhol Muttha of Suruda Muliahs which are scheduled areas of the State of Orissa:

NOW, THEREFORE, in exercise of the powers conferred by sub-paragraph (2) of paragraph 5 read with sub-paragraph (3) thereof, of the Fifth Schedule to the Constitution, the Governor of Orissa is pleased to promulgate the following Regulation made by him:-

Short title and com-

- 1. (1) This Regulation may be called the Koraput mencement, and Ganjam Agency Legal Practitioners Regulation, 1953.
 - (2) It shall come into force at once.

Application 2. The Legal Practitioners Act, 1879, shall apply XVIII of the Legal Practitioners and Ganjam Agency Practitioners to the district of Koraput and Ganjam Agency Act, 1879. excluding the areas specified in the preamble subject to the following modifications:—

- (i) All persons holding sanads under subrule (1) of rule 21 of the Orissa Agency Rules on the 31st December 1952, and having passed the Pleadership or Mukhtarship examination held under the authority of the High Court at Patna and become qualified to practise in courts under the provisions of the said Act, shall be deemed to be Pleaders or Mukhtars as the case may be for the purposes of the said Act;
- (ii) all persons holding sanads under the proviso (i) to sub-rule (2) of rule 21 of the Orissa Agency Rules on the 31st December 1952, who are not qualified to practise in courts under the provisions of the said Act, shall be deemed to be Mukhtars for the purposes of the said Act.